NATIONAL HUMAN RIGHTS COMMISSION

NEW INDIAN EXPRESS, Online, 5.9.2022
Page No. 0, Size:(0)cms X (0)cms.

Writing new chapters; opening new libraries in each village in the country

https://www.newindianexpress.com/thesundaystandard/2022/sep/04/writing-new-chapters-opening-new-librariesin-each-village-in-the-country-2494582.html

A police officer posted as DSP in the National Human Rights Commission (NHRC) has put together a team drawn from various sections of society for a unique mission: the Rural Library Movement. Their objective is to open a library in each village in the country. Lal Bahar, 49, has colleagues like Ajay Pal Nagar (teacher), Devraj Nagar (social activist), Devendra Singh (head constable in Delhi Police), Ravindra Baisla (head constable in Delhi Police), Ankit Baisla and Pravin Kumar (advocate), KP Singh, Dr Neelam Bhatt, Anjali Srivastava, and Amit Bhati (constable in Delhi police), besides others.

For over two years, they have never failed to visit the nearest village on a Sunday, persuading its elders and youth to move forward to set up a library. “We encourage the villagers to contribute books or donate in whatever way to their own library,” says Bahar. “We have dedicated ourselves to making India a ‘land of libraries’ by Aug 15, 2027.”

With the support of villagers, they opened the first village library in his village Ganauli in Ghaziabad and enriched it with not only good collections of books but also equipped it with a free Wi-Fi service to the village youth. “We have installed CCTVs and ACs in almost all libraries in addition to the free Wi-Fi service. Villagers and youths visit these libraries to get online support for any competitive exams,” says Bahar.

“The ‘land of libraries’ mission is gaining momentum. We have libraries in 356 villages in the country’s seven states — UP, Bihar, Haryana, Delhi (suburban), Rajasthan, MP and Maharashtra,” he said. Ajaypal Nagar, a team member, says these libraries ignite interest in knowledge. “People think we are simply crazy, but we are determined to set up a library in each of the country’s 6, 64,369 villages by Aug 15, 2027. Our movement is the first such attempt. All 382 libraries that we have opened so far are equipped with free Wi-Fi service,” Bahar said.

He says the group has received support from police officers, civic agencies and others. Having studied at these libraries, dozens of youths in different states have secured jobs in various government departments. Villagers handle the affairs and management of these libraries. Many villagers donate books on the occasion of marriage or festivals to their families.

Bharathidasan University guest lecturers can't take maternity leave due to short contracts

https://www.newindianexpress.com/states/tamil-nadu/2022/sep/05/bharathidasan-universityguest-lecturers-cant-take-maternity-leave-due-to-short-contracts-2494880.html

Guest lectures in Government Arts and Science Colleges have urged Chief Minister MK Stalin to cancel G.O. 91 as they say it denies them maternity leave as their contracts are only for 11 months and never renewed on time. In a press statement, Tamil Nadu All Government UGC Qualified Guest Lecturers Association president V Thangaraj said that the association had approached the National Human Rights Commission to intervene after female guest lecturers at Bharathidasan University were not granted maternity leave.

Following this, the commission sent a letter to the university to provide an explanation on denying maternity leave. Bharathidasan University registrar L Ganesan replied that as per G.O. 91, dated July 28, 2020, maternity leave benefits have been only extended to non-permanent married women government servants whose appointment have been regularised.

As per the G.O, eligible government workers can avail 270 days of maternity leave while temporary staff who have completed at least one year in service can be granted 270 days leave as the case may be.

However, guest lectures at Bharathidasan University are given a contract for only 11 months and not allowed to complete one year in service, which puts them at a disadvantage. "They are all appointed for a period of 11 months only in one academic year. Hence, these women guest lecturers are not eligible for maternity leave in accordance with the above said leave rules (G.O. 91)," states Ganesan in his reply to the commission.

He goes on to add that the guest lecturers come under the Directorate of Collegiate Education. "Bharathidasan University is not at all the employers to these women guest lecturers. Hence, the Bharathidasan University is not in a position to grant maternity leave to these women guest lecturers."

Oil and gas exploration in Arunachal; no eviction of tribals sans compensation: NHRC

https://www.sentinelassam.com/north-east-india-news/arunachal-news/oil-and-gas-exploration-in-arunachal-no-eviction-of-tribals-sans-compensation-nhrc-610987

Union Petroleum and Natural Gas Ministry has informed the National Human Rights Commission (NHRC) that in view of the onshore oil and gas exploration, development, drilling and production by the state-owned Oil India Limited (OIL) in Changlang and Namsai district of Arunachal Pradesh, "no forceful eviction to be made without paying compensation to the affected persons," sources said. An NHRC order said that in view of the assurance of the Petroleum and Natural Gas Ministry, it (NHRC) closed the complaint against alleged forcible eviction of the Chakmas and Deoris tribals.

The Chakma Development Foundation of India (CDFI) filed a complaint with the NHRC on January 20 against attempted eviction of the Chakmas and Deoris tribals by the state government in connivance with the OIL without paying fair compensation under the provisions of the Land Acquisition, Rehabilitation and Resettlement (LARR) Act, 2013. With the aim to not pay fair compensation and rehabilitation as required under the LARR Act, the state government had earlier claimed that the lands are under the forest areas.

The CDFI had told the NHRC that the Chakma and Deori tribal families are "project affected families" as per section of the LARR Act.

For decades, Moddaka Nallah village in Changlang district is resided by the Chakma tribe and Sompoi-II village in Namsai district resided by the Deori tribe. The Chakmas have been settled in the Moddaka Nallah village in 1966 and the Arunachal Pradesh Governor in a notification on August 31 renamed Moddaka Nallah village as Modduknong.

"This protective order of the NHRC would go a long way to ensure the rights of the project-affected Chakmas and Deoris tribals," CDFI Founder Suhas Chakma said. Also Read - 5th Rashtriya Poshan Maah launched in Roing He added that the project-affected families are not opposing the oil drilling project per se but seeking the compensation as per the LARR Act which the Forest Department is denying as it seeks the compensation for itself which is illegal and unfortunate. (IANS)

जिस हाथ में लगनी थी मेहंदी, उसे ही काटना पड़ा: पटना में इंजेक्शन से फैला इंफेक्शन, नवंबर में थी शादी; लड़के ...

https://www.bhaskar.com/local/bihar/sitamarhi/news/rekha-lost-her-hand-due-to-negligence-of-hospital-in-patna-marriage-also-broke-130273688.html

शिवहर की रेखा के जिस हाथ पर मेहंदी सजनी थी, उसे काटना पड़ा। उसकी नवंबर में शादी थी। हाथ कटने की खबर जैसे ही लड़के को लगी, उसने शादी करने से मना कर दिया। पटना में गलत तरीके से इंजेक्शन लगाने से उसके हाथ में इंफेक्शन फैल गया था। अब अस्पताल ने मुआवजा देने की बात कही है।

वह करीब 50 दिन पहले कान का इलाज कराने पटना के महावीर आरोग्य संस्थान में भर्ती हुई थी। वहीं एक नर्स ने गलत तरीके से उसके हाथ में इंजेक्शन लगा दिया। नतीजा यह हुआ कि इंफेक्शन के कारण रेखा को अपना वह हाथ गंवाना पड़ा।

रेखा, जिसकी नवंबर में शादी थी।
रेखा की इसी साल नवंबर माह में शादी थी। उसकी सगाई हो गई थी। शादी की तारीख अभी तय नहीं थी। अब इस वाकये के बाद लड़के वालों ने शादी से इंकार कर दिया है।

शुरू से जानते हैं, कब-क्या हुआ...
21 साल की रेखा शिवहर के तरियानी प्रखंड के तरियानी छपरा गांव की रहने वाली है। परिवार काफी गरीब है। पैसे की कमी है। उसके पिता भी मानसिक रूप से बीमार हैं। वह तीन भाई व तीन बहन है। तीन बहनों में रेखा सबसे छोटी है। उसके बाद एक भाई है।

कान का ऑपरेशन हुआ था

पटना के महावीर आरोग्य संस्थान में बीते 11 जुलाई को उसके कान का ऑपरेशन हुआ था। 12 जुलाई की रात इसी अस्पताल की एक नर्स ने गलत ढंग से बांह में सूई लगा दी। इससे उसके पूरे हाथ में संक्रमण फैल गया। हाथ धीरे-धीरे फूलने लगा। बदबू आने लगी।

परिजनों ने इसकी शिकायत अस्पताल प्रबंधन से की। इसके बाद इलाज किया गया और उसे पटना के ही IGIMS भेज दिया गया। वहां के डॉक्टरों ने हाथ में इंफेक्शन होने के कारण उसे काटने की बात कही। यह सुनते ही रेखा सहित सभी परिजन चिंतित हो गए।

रेखा की चचेरी बहन सुप्रिया के अनुसार परिवार ने वहां से लौटकर फिर से महावीर आरोग्य संस्थान के उच्च अधिकारियों से बात की। उन्होंने उसे दिल्ली एम्स जाने की सलाह दी। कुछ रुपए और हवाई टिकट का इंतजाम कराया। वे लोग रेखा को लेकर दिल्ली एम्स गए। वहां भी डॉक्टरों ने हाथ काटने की सलाह दी। लेकिन रुपयों के अभाव में वहां इलाज नहीं करा सके। फिर लौटकर पटना चले आए।

पटना में इस बार सभी PMCH पहुंचे, लेकिन वहां ऑपरेशन से इनकार कर दिया गया। थकहार कर 14 अगस्त को पटना के ही एक निजी अस्पताल में उसे भर्ती कराया गया। वहां डॉक्टरों ने उसका हाथ काट कर जान बचाई।

अस्पताल ने मानी गलती, कृत्रिम हाथ लगाने और मुआवजा देने की बात कही

मामला सामने आने के बाद पटना हाईकोर्ट के कुछ वकीलों ने रेखा का साथ देते हुए पूरी घटना की शिकायत राष्ट्रीय मानवाधिकार आयोग में की। साथ ही इंडियन मेडिकल एसोशिएशन को भी जानकारी दी गई।

इसके बाद महावीर आरोग्य संस्थान का प्रबंधन हरकत में आया और इलाज में अपनी गलती मानते हुए रेखा का हरसंभव मदद करने की बात कही। अस्पताल की ओर से कहा गया कि रेखा को कृत्रिम हाथ लगाया जाएगा। साथ में उसे उचित मुआवजा भी दिया जाएगा।

अरुणाचल में तेल और गैस की खोज; मुआवजे के बिना आदिवासियों को बेदखल नहीं: NHRC

https://jantaserishta.com/local/arunachal-pradesh/oil-and-gas-exploration-in-arunachal-no-eviction-of-tribals-without-compensation-nhrc-1535548

केंद्रीय पेट्रोलियम और प्राकृतिक गैस मंत्रालय ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को सूचित किया है कि चांगलांग और नामसाई जिले में राज्य के स्वामित्व वाली ऑयल इंडिया लिमिटेड (ओआईएल) द्वारा तटवर्ती तेल और गैस की खोज, विकास, ड्रिलिंग और उत्पादन के मद्देनजर सूत्रों ने कहा, "अरुणाचल प्रदेश के, "प्रभावित व्यक्तियों को मुआवजा दिए बिना कोई जबरदस्ती बेदखली नहीं की जाएगी।" NHRC के एक आदेश में कहा गया है कि पेट्रोलियम और प्राकृतिक गैस मंत्रालय के आश्वासन के मद्देनजर, इसने (NHRC) चकमा और देवरी आदिवासियों को जबरन बेदखल करने के खिलाफ शिकायत को बंद कर दिया। चकमा डेवलपमेंट फाउंडेशन ऑफ इंडिया (CDFI) ने 20 जनवरी को NHRC में राज्य सरकार द्वारा OIL की मिलीभगत से भूमि अधिग्रहण, पुनर्वास और पुनर्वास (एलएआरआर) अधिनियम, 2013। एलएआरआर अधिनियम के तहत आवश्यक उचित मुआवजा और पुनर्वास का भुगतान नहीं करने के उद्देश्य से, राज्य सरकार ने पहले दावा किया था कि भूमि वन क्षेत्रों के अंतर्गत है। सीडीएफआई ने एनएचआरसी को बताया था कि एलएआरआर अधिनियम की धारा के अनुसार चकमा और देवरी आदिवासी परिवार "परियोजना प्रभावित परिवार" हैं। दशकों से, चांगलांग जिले के मोदका नाला गाँव में चकमा जनजाति और नामसाई जिले के सोमपोई-द्वितीय गाँव में देवरी जनजाति निवास करती है। चकमाओं को 1966 में मोदका नाला गांव में बसाया गया था और अरुणाचल प्रदेश के राज्यपाल ने 31 अगस्त को एक अधिसूचना में मोदका नाला गांव का नाम बदलकर मोद्दुकनोंग कर दिया था। सीडीएफआई के संस्थापक सुहास चकमा ने कहा, "एनएचआरसी का यह सुरक्षात्मक आदेश परियोजना प्रभावित चकमा और देवरिस आदिवासियों के अधिकारों को सुनिश्चित करने के लिए एक लंबा रास्ता तय करेगा।" उन्होंने कहा कि परियोजना प्रभावित परिवार तेल ड्रिलिंग परियोजना का विरोध नहीं कर रहे हैं, बल्कि एलएआरआर अधिनियम के अनुसार मुआवजे की मांग कर रहे हैं, जिसे वन विभाग नकार रहा है क्योंकि वह अपने लिए मुआवजे की मांग कर रहा है जो कि अवैध और दुर्भाग्यपूर्ण है।

NATIONAL HUMAN RIGHTS COMMISSION

AMRIT VICHAR, Online, 5.9.2022
Page No. 0, Size:(0)cms X (0)cms.

बाराबंकी: बढ़ सकती हैं एसडीएम सिरौलीगौसपुर की मुश्किलें, मानवाधिकार आयोग और राजस्व परिषद ने लिखा डीएम को पत्र

https://amritvichar.com/barabanki-the-difficulties-of-sdm-sirauli-gauspur-may-increase-human-rights-commission-and-revenue-council-wrote-a-letter-to-the-dm/

अपने पेशकार के माध्यम से उप जिला अधिकारी सिरौलीगौसपुर प्रिया सिंह द्वारा ₹55000 की रिश्वत मांगने का आरोप उन पर भारी पड़ सकता है। मानवाधिकार आयोग तथा राजस्व परिषद ने इस मामले का संज्ञान लेकर जिला अधिकारी को कार्रवाई के निर्देश दिए हैं। इसके लिए जिला अधिकारी को 8 सप्ताह का समय दिया गया है।

आर्यावर्त नागरिक सेवा ट्रस्ट के संस्थापक अध्यक्ष लव कुश शरण आनंद ने 20 जुलाई 2022 को मानवाधिकार आयोग और राजस्व परिषद को पत्र भेजकर शिकायत की थी कि तहसील सिरौलीगौसपुर प्रशासन द्वारा नियमानुसार कार्य नहीं किया जा रहा है।तहसील सिरौलीगौसपुर की एसडीएम प्रिया सिंह द्वारा उ.प्र.राजस्व संहिता 2006 की धारा 80 के अंतर्गत गैर-कृषिक भूमि के सम्बंध में शासनादेश का उल्लंघन किया गया है। उन्होंने यह भी आरोप लगाया है कि उप जिला अधिकारी प्रिया सिंह ने अपने पेशकार के जरिए ₹55000 के रिश्वत की मांग की थी। लव कुश शरण आनंद ने इसकी शिकायत राजस्व परिषद और मुख्यमंत्री से भी की थी। उन्होंने तहसील प्रशासन पर मानसिक उत्पीड़न का भी आरोप लगाया है।

राजस्व परिषद के हुकुम व्यवस्था आयुक्त सुधीर कुमार रूंगटा ने जिलाधिकारी को पत्र भेजकर अपने स्तर से जांच करने तथा कार्रवाई करने का आदेश दिया है। इस संदर्भ में मानवाधिकार आयोग के कंसलटेंट खलील अहमद ने भी जिलाधिकारी को पत्र भेजकर कार्रवाई करने का आदेश दिया है।

20 जुलाई 2022 को लवकुश शरण आनंद संस्थापक अध्यक्ष आर्यावर्त नागरिक सेवा ट्रस्ट ने तथा पेशकार के माध्यम से 55 हजार रिश्वत की डिमांड समेत विभिन्न अनियमितताओं को लेकर शासनादेश संलग्न कर मुख्यमंत्री, मुख्य सचिव एवं राजस्व परिषद आदि सम्बंधित शीर्ष अधिकारियों तथा विगत दो अगस्त 2022 को राष्ट्रीय मानवाधिकार आयोग दिल्ली में भी शिकायत की है।

NATIONAL HUMAN RIGHTS COMMISSION

TIMES OF INDIA, Delhi, 5.9.2022
Page No. 10, Size:(10.78)cms X (7.25)cms.

'Custodial torture': Court tells police to preserve call detail records of 3 officials

Times News Network

New Delhi: A city court has directed the police to preserve call detail records of official and personal mobile phones of three police officials after an application was filed by a man alleging torture at the police station.

Metropolitan Magistrate Tapasya Agarwal directed the DCP concerned to preserve CCTV footage of PS SP Badli between 2pm on August 8 and 3pm on August 9.

The application, filed by advocate Sanjay Sharma, alleged that Rohilla was illegally and unlawfully detained by the three police officials, beaten up and handcuffed. Sharma stated that an application had already been moved before the National Human Rights Commission (NHRC) and a case registered against the police officials.

It was alleged that the officials' CDR was required to prove their location at the spot

He submitted that CCTV footage and call detail records of the alleged erring officials were required for him to present his case before NHRC, along with other legal action that he intended to pursue.

It was further alleged that the call detail records of the officials were required to prove their location at the spot of incident and also the fact that extortion calls were allegedly made to the relatives of Rohilla by the officials.

The court noted in an order on August 31 that the applicant wanted to pursue his case before it as well as NHRC and the call detail records were essential for the establishment of his case.